

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. †\*530**

**TO BE ANSWERED ON THE 11<sup>th</sup> APRIL, 2017 / CHAITRA 21, 1939 (SAKA)**

**INTER-STATE BORDER DISPUTES**

**†\*530. PROF. RAVINDRA VISHWANATH GAIKWAD:  
SHRI ASHOK MAHADEORAO NETE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether several States in the country are embroiled in inter-State disputes including border and water disputes;**

**(b) if so, the details and nature of such disputes including the Maharashtra-Karnataka border dispute and the reasons therefor;**

**(c) whether the Government has received any proposal relating to Maharashtra-Karnataka border dispute from the Government of Maharashtra and if so, the details and the status thereof along with the reaction of the Government thereto;**

**(d) the reasons for the delay in resolving inter-State border/water disputes in the country along with the effective measures taken/being contemplated to settle such disputes expeditiously; and**

**(e) the time by which such disputes are likely to be resolved?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (e) : A Statement is laid on the table of the House.**

**STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. \*530 FOR**

**11.04.2017**

**(a) & (b) : The details of inter-State water disputes over the sharing of river water among various States is at Annexure-I. There are border disputes mostly arising out of claims and counter claims over territories between various States in the country. Boundary disputes relating to the States of Assam-Meghalaya, Assam-Nagaland, Assam-Arunachal Pradesh, Assam-Mizoram, Tripura-Mizoram and Maharashtra-Karnataka exist in the country.**

**The Government of the then Bombay State submitted a memorandum in 1957 demanding re-adjustment of the boundary between Maharashtra and Mysore (now Karnataka) on the basis of Marathi speaking areas being transferred to Karnataka.**

**(c) : With a view to settle the boundary dispute between Maharashtra and Karnataka, the Central Government constituted the one-man Mahajan Commission, which submitted its report in August 1967. The Government of Karnataka have requested on the implementation of the recommendations of the Mahajan Commission in toto, while the Government of Maharashtra does not accept the Commission's recommendations. The Government of Maharashtra has filed a suit in the Hon'ble Supreme Court of India, which is pending in the Apex Court.**

**(d) & (e): The approach of the Central Government has consistently been that inter-State disputes can be resolved only with the cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.**

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**Status of Inter-State water disputes over the sharing of river water under Tribunals**

<b>S. No</b>	<b>Name of Tribunal/Dispute</b>	<b>States concerned</b>	<b>Date of constitution of Tribunal</b>	<b>Present Status</b>
1	Godavari Water Disputes Tribunal	Maharashtra, Andhra Pradesh, Karnataka, Madhya Pradesh & Odisha	April, 1969	Award given on July, 1980
2	Krishna Water Disputes Tribunal -I	Maharashtra, Andhra Pradesh, Karnataka,	April, 1969	Award given on May, 1976
3	Narmada Water Disputes Tribunal	Rajasthan, Madhya Pradesh, Gujarat and Maharashtra	October, 1969	Award given on December, 1979
4	Ravi & Beas Water Tribunal	Punjab, Haryana and Rajasthan	April, 1986	Report and decision under section 5(2) given in April, 1987. Clarification/explanation sought from the Tribunal under Section 5(3) of the said Act by the party States. Presidential Reference 1 of 2004 was made on the Punjab Termination of Agreements Act, 2004. The Hon'ble Supreme Court has pronounced the judgement on Presidential Reference in negative. Further, Government of Haryana has filed IA No. 6 of 2016 in OS No. 6 of 1996 in the matter. The matter is subjudice.
5	Cauvery Water Disputes Tribunal	Kerala, Karnataka, Tamil Nadu and Puduchery	June, 1990	Report and decision given on 5.2.2007 which was published vide Notification dated 19.2.2013. Further, report of CWDT u/s 5(3) of the Act is awaited. The party States have also filed Civil Appeals against the order of CWDT dated 5.2.2007 before the Supreme Court. Supreme Court has passed a judgement dated 09.12.2016 on the admissibility of Civil Appeals filed by the party States and upheld the maintainability of the Civil Appeals. As such the matter is subjudice.
6	Krishna Water Disputes Tribunal -II	Karnataka, Telengana, Andhra Pradesh and Maharashtra	April, 2004	Report and decision given on 30.12. 2010. Further report given by the Tribunal on 29.11.2013. However, as per Supreme Court Order dated 16.9.2011, till further order, decision taken by the

S. No	Name of Tribunal/Dispute	States concerned	Date of constitution of Tribunal	Present Status
				Tribunal on references filed by States and Central Government shall not be published in the official Gazette. As such, matter is sub-judice. Term of the Tribunal has been extended for a further period of two year w.e.f. 1 <sup>st</sup> August, 2014, and thereafter for a further period of one year w.e.f. 01.08.2016, to address the terms of reference as contained in section 89 of Andhra Pradesh Reorganisation Act, 2014. The matter is under adjudication in the Tribunal. The Government of Telengana has filed a SLP 33623-26 of 2014 and WP(C) 545 of 2015 in the Hon'ble Supreme Court in the matter. The matter is thus sub-judice.
7	Vansadhara Water Disputes Tribunal	Andhra Pradesh & Odisha	February, 2010 However, as per the Supreme Court order the date of reckoning of the constitution of the Tribunal is w.e.f. 17.9.2012	Report and decision not given by the Tribunal. Vansadhara Water Disputes Tribunal in its Interim Order dated 17.12.2013 has directed to constitute a 3-member Protem Supervisory Flow Management and Regulation Committee on River Vansadhara to implement its Order. State Govt. of Odisha has filed Special Leave to Appeal (Civil) No.3392 of 2014 with regard to the Vansadhara Water Disputes Tribunal Judgement dated 17.12.2013. The matter is sub-judice.
8	Mahadayi Water Disputes Tribunal	Goa, Karnataka and Maharashtra	November, 2010 However, vide notification dated 13.11.2014 date of reckoning of the constitution of the Tribunal is w.e.f. 21.08.2013	Report and Decision not given by the Tribunal u/s 5(2) of ISRWD Act, 1956.
9	Mahanadi	Odisha, Chattishgarh	Request from Govt of Odisha received as per ISRWD Act 1956	Negotiation Committee constituted by this Ministry as per ISRWD Act 1956 on dated 19.01.2017

